

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA No. 436/2016

IN THE MATTER OF:

M/s Saint Gobain Indian Pvt. Ltd. APPLICANT / PETITIONER

M/s Variations Designs Pvt. Ltd. RESPONDENT

SECTION:

Under Section 433(e) 434, 439

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Parveen Kumar Aggarwal, Advocate


For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. In terms of the order dated 11.08.2017, the learned counsel represents that notice of the application along with documents has been sent by E-mail ID as ^{reflected} leafleted and maintained with the master data of companies by MCA. However, the notice through post which was ordered on 11.08.2017 has not been complied with and the learned counsel for the petitioner represents that he will be requiring some more time. In view of the said representation, a weeks' time is granted to the petitioner to take out notice through post of the application and for the respondent company to explain as to why this petition should not be admitted.

Post the matter on 7th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**